

only 359 ordinary trips have been changed into Limited Stop Services and 134 Green-line buses introduced. Ordinary regular services are also available on these routes for those who want to pay ordinary fare. All old buses withdrawn are scrapped.

(e) On account of resource constraints, DTC is able to utilise the Plan Funds only for partial replacement of its over-aged buses and hence there is no addition to the fleet. However, Delhi Administration have finalised the scheme for grant of 3000 Stage Carriage Permits to private operators to meet the demands of the commuters.

[Translation]

Conversion of Black Money into White

865. SHRIMATI SHEELAGAUTAM:
SHRI RAJESH KUMAR:
SHRI TEJ NARAYAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "State Bank ke Madad Se 25 crore ka kala dhan safed kiya gaya" appearing in Janasatta of January 23, 1991;

(b) if so, the reaction of the Government in this regard;

(c) whether some Customs Officers were also involved in this bungling and if so, the number thereof;

(d) whether any action has been taken by the Government against guilty businessmen and officers; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) to (e). The allegations contained in the news item are being enquired into and the enquiry is still not complete. On completion, the details of the findings and the action taken thereon will be laid on the Table of the House.

Foreign Currency recovered from officers of Diesel Locomotive Works, Varanasi

866. SHRIMATI SHEELAGAUTAM:
SHRI RAJESH KUMAR:
SHRI TEJ NARAYAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that some foreign currency was recovered during the raids conducted recently on the residence of some officers of the Diesel Locomotive Works, Varanasi;

(b) if so, the details of the case and the currencies seized; and

(c) the action taken against those officers for possessing foreign currency illegally?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). As a result of search conducted by officers of the Directorate of Enforcement on 23.8.91 at the residence of Shri R.C. Sethi, General Manager (now retired) Diesel Locomotive Works Varanasi, foreign exchange of US \$ 264, St. 35/-, 3 TCs of £ 50/- each, Aus. \$ 150/-, D.M. 60/-, D.Gl. 110/-, Belg. Fr. 500/-, UAE Dharm 5/-, Singapore \$ 1/- Italian Lira 500/-, Pak Rs. 5/- Kuwaiti Dinars 5/- (Total worth Rs. 20,000/- approx.) which were stated to be unspent

foreign exchange from previous trips abroad, was seized.

The adjudication proceedings under FERA '73 have been initiated against Shri R.C. Sethi for his failure to surrender the foreign exchange to an authorised dealer.

Law Commission Reports

867. SHRIMATISHEELAGAUTAM:
SHRI RAJESH KUMAR:
SHRI TEJ NARAYAN SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of reports regarding judiciary submitted by the Law Commission so far;

(b) whether the Government propose to implement some of these reports; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). The Law Commission has submitted 27 reports regarding Judiciary so far. Out of 27 reports, 11 reports have been implemented. The remaining reports are at various stages of consideration by the Government.

Cadre Review Committee Report

868. SHRIMATISHEELAGAUTAM:
SHRI RAJESH KUMAR:
SHRI TEJ NARAYAN SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Cadre Review Commit-

tee constituted for the industrial and non-industrial employees of E.M.E. workshops has submitted its report;

(b) if so, whether the Government have decided to implement the recommendations of this committee;

(c) if so, by what time; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) Yes, Sir.

(b) to (d). The recommendations of the Cadre Review Committee are required to be examined by various Departments/Wings of the Government, which work is currently in hand.

S.T.A. Permits to private Bus Owners

869. SHRI B.L. SHARMA PREM:
DR. Y.S. RAJASEKHAR
REDDY:
SHRI BARELAL JATAV:
SHRI PHOOLCHAND VERMA:
SHRI ARJUN SINGH YADAV:

Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 367 on November 22, 1991 and state:

(a) the total number of applications received for grant of STA permits under Stage Carriage Permit Scheme;

(b) the procedure likely to be adopted in the matter of selecting the applications for grant of such permits;

(c) the details of routes on which these buses are likely to ply; and